### ORIGINAL IN HINDI

## Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

# LOK SABHA UNSTARRED QUESTION NO. 3206 TO BE ANSWERED ON 21.03.2017

### **CONSUMER PROTECTION COUNCIL**

3206. SHRI RAM TAHAL CHOUDHARY: SHRI ALOK SANJAR: (**OIH**)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the details of the task assigned to the Consumer Protection Council in the country;
- (b) whether it is a fact that many States have not set up the council as yet, if so, whether action has been taken by the Government in this regard, so as to establish such councils in these States;
- (c) if not, the reasons therefor;
- (d) the number of institutions working for consumer right protection and the total financial assistance provided to these institutions during the last year;
- (e) the laid-down procedure to assess the performance of these institutions; and
- (f) whether there is a need to set up mobile PDS system, if so, the details thereof?

### **ANSWER**

## उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री सी. आर. चौधरी)

## THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY)

- (a) : The Central Consumer Protection Council, State Consumer Protection Council and District Consumer Protection Council, under the provisions of the Consumer Protection Act, 1986, are to ensure the protection of the rights of the consumer at the National, State and District level. These councils advise the Central Government, State Government and the District Authorities respectively to take action on issues relating to the rights of the consumers.
- (b)&(c): As per the provisions of the Consumer Protection Act, 1986, it is the responsibility of the State Government to set up State Consumer Protection Council in the States. As per available information (status at **Annexure I**). 23 States/UTs have established Consumer Protection Councils. The Central Government have issued a number of advisories to set up such councils. Besides, the State Governments are sensitised about the need to set up such councils, in the National Conferences and Regional Conferences, whenever held.
- (d)&(e): A list of Institutions/VCOs/organizations to whom grant have been given from Consumer Welfare Fund during last one year is at Annexure II. The performance of these Institutions/VCOs/organizations are monitored in the Department through periodic reports and various meeting held from time to time.

(f) : Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments wherein operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards to them and supervision over and monitoring of functioning of Fair Price Shops (FPSs) rest with the concerned State/UT Governments. Under the guidelines issued by the Department for strengthening of PDS, States/UTs are to ensure that no consumer/card holder has to travel more than 3 kms to reach his FPS. As per the guidelines, in areas which cannot be covered by static fair price shops, mobile vans may be introduced to cover the consumers residing in hilly remote, far-flung, desert, tribal and inaccessible areas. The guidelines include provision of sales centre at weekly Haats to provide essential commodities at fixed price in some rural areas, particularly in Tribal Areas which will be a great boon to consumers of these areas.

The Targets Public Distribution System (Control) Order, 2015 notified on 20.03.2015 requires the State Government to ensure that the FPS is so located that the consumer or ration card holder does not have to face difficuly to reach the FPS and that proper coverage is ensured in hilly, desert, tribal and such other areas difficult to access.

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## STATEMENT REFERRED IN REPLY TO PARTS (b) & (c) OF LOK SABHA UNSTARRED QUESTION NO.3206 FOR 21.03.2017 REGARDING CONSUMER PROTECTION COUNCIL.

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Sl. No.	Name of States	SCPCs	
1.	Andhra Pradesh	Constituted.	
2.	Arunachal Pradesh	Constituted.	
3.	Goa	Constituted	
4.	Himachal Pradesh	Constituted.	
5.	Karnataka	Constituted.	
6.	Kerala	Constituted.	
7.	Maharashtra	Constituted.	
8.	Mizoram	Constituted.	
9.	Nagaland	Constituted.	
10.	Odisha	Constituted.	
11.	Punjab	Constituted.	
12.	Rajasthan	Constituted.	
13.	Sikkim	Constituted.	
14.	Tripura	Constituted.	
15.	Uttar Pradesh	Constituted.	
16.	West Bengal	Constituted.	
17.	Jharkhand	Constituted	
18.	Madhya Pradesh	Constituted	
19.	Tamil Nadu	Constituted	
20.	Gujarat	Under Process	
21.	Telangana	Under Process	
22.	Bihar	Not Constituted.	
23.	Assam	Information awaited	
24.	Chhattisgarh	Information awaited	
25.	Haryana	Information awaited	
26.	Jammu & Kashmir	Information awaited	
27.	Manipur	Information awaited	
28.	Meghalaya	Information awaited	
29.	Uttrakhand	Information awaited	

Sl. No.	Name of UTs	SCPCs	
1.	A&N Islands	Constituted.	
2.	Daman & Diu	Constituted	
3.	Lakshadweep	Constituted	
4.	Chandigarh	Constituted	
5.	D & N Haveli	Information awaited	
6.	Pondicherry	Information awaited	
7.	Delhi	Under Process	

## STATEMENT REFERRED IN REPLY TO PARTS (d) & (e) OF LOK SABHA UNSTARRED QUESTION NO.3206 FOR 21.03.2017 REGARDING CONSUMER PROTECTION COUNCIL.

## Consumer Welfare Fund (CWF) Grants released during Financial Year 2015-2016

S. No.	Name of Grantee Organizations	Amount of Release in (Rs.)			
	INSTITUTIONS				
1	NCDRC, New Delhi	5000			
2	NCDRC, New Delhi	5000			
3	IIPA, CCS, New Delhi	3500000			
4	NCDRC, New Delhi	5000			
5	NCDRC, New Delhi	10000			
6	NLSIU, Bangalore, Karnataka	5000000			
7	NCDRC, New Delhi	10000			
8	IIPA, CCS, New Delhi	12112000			
9	NCDRC, New Delhi	10000			
10	NCDRC, New Delhi	5000			
11	NCDRC, New Delhi	10000			
12	IIPA, SCHKRMP, New Delhi	955174			
13	IIPA, Karnataka	1000000			
14	NCDRC, New Delhi	5000			
15	NIFM, Faridabad	400000			
	STATE GOVERNMENT				
1	Govt. of Haryana	30000000			
2	Govt. of Andhra Pradesh	10000000			
3	Govt. of Nagaland	10000000			
4	Govt. of Haryana	18600000			
	<u>VCOs</u>				
1	Mumbai Grahak Panchayat, Mumbai	60000			
2	CONCERT,Chennai, Tamilnadu	500000			
3	Federation of Indian Electronic Commercre &	280000			
	Industry(FIECI),Delhi.				
4	Raghavendra Trust for Education & Environment Action, Karnataka	450000			
5	SAVERA, New Delhi, (GSK)	2350000			
6	M/s. Karshan Technologies, New Delhi	2350000			
7	Consumer Coodination Council, U.P.	1500000			
8	CERC, Gujarat (GSK)	2350000			
9	CERC, Gujarat (insight magazine)	2000000			
10	Manipur Women Coordination Council, (MWCC), Imphal, Manipur	500000			
11	Nari Mangal Mahila Samity, Odisha	500000			
12	CUTs, Jaipur, Rajasthan (GSK)	2350000			
13	Bhavishya, West Bengal (GSK)	2350000			
14	NALSAR, Hyderabad, Telangana	1000000			
15	CUTs, Jaipur, Rajasthan	1000000			
16	Advertising Standards Council of India, (ASCI), Mumbai	500000			
17	CERC, Gujarat	1700000			
18	CONCERT, Chennai	2404000			
19	Consumer Coodination Council, U.P.	250000			
20	SAVERA, New Delhi	260000			
21	Karshan Technologies, New Delhi	260000			
22	CUTS, Jaipur	260000			
23	CERC, Gujarat	260000			
24	Bhavishya, West Bengal	260000			